

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 53 of 2018

IN THE MATTER OF:

Aeromech Technologies Pvt. Ltd.

...Appellant

Versus

Indian Overseas Bank

...Respondent

Present:

For Appellant : Mr. A. S. Sathish Kumar, Advocate

O R D E R

16.02.2018 It is stated that the Corporate Debtor has filed an application under Section 10 of the Insolvency and Bankruptcy Code, 2016 (hereinafter referred to as the "I&B Code"), which is pending before the Adjudicating Authority (National Company Law Tribunal), Bengaluru Bench, 1st Court but till date no order has been passed though as per law, the Adjudicating Authority was required to pass order within 14 days.

Taking into consideration the facts that the matter is pending since long and as it is informed that no order has been passed by the Adjudicating Authority either admitting or rejecting the application filed under Section 10 of the I&B Code, instead of going in to the merits of the case, we direct the Adjudicating Authority, (National Company Law Tribunal), Bengaluru Bench, 1st Court to hear the parties and pass appropriate order, either admitting or rejecting the application or granting time to cure the defects, if any, immediately failing which the appellant may bring the fact to the notice of the Hon'ble President, National Company Law Tribunal, New Delhi.

The appeal stands disposed of with the aforesaid observations and directions.

Let a copy of this order be forwarded by Speed Post to the President, National Company Law Tribunal, New Delhi as well as to the 1st Court of the National Company Law Tribunal, Bengaluru Bench, Bengaluru and also through *e-mail*, if available.

[Justice S.J. Mukhopadhaya]
Chairperson

/ns/uk